

## Full Paper:

- Research paper shall be the original and unpublished work of the author.
- Co-authorship is permitted to maximum two authors.
- The length of full paper including tables, diagrams, illustrations, references, etc. shall not be less than 3000 words and shall not exceed 5000 words. (Excluding the footnotes).
- The paper should be typed in Times New Roman 12 - point font with 1.5 line spacing.
- The Footnotes shall be typed in Times New Roman 10 - point font with 1 line spacing.
- A uniform method of citation should be adopted.
- The full paper should be submitted in soft copy and shall be sent to [seminar.nuv@gmail.com](mailto:seminar.nuv@gmail.com) with subject "Full Paper - National Conference on Law and Social Transformation" along with the certificate of originality duly filled by the author(s).

## Registration Fee:

- Professionals : Rs. 1500/-
- Academicians : Rs. 1000/-
- Research Scholars & Students : Rs. 500/-
- Participation is reserved on a first come first serve basis.

## Registration & Payment:

Link for the registration form and online payment shall be available on the website [www.nuv.ac.in](http://www.nuv.ac.in)

## Important Dates:

Submission of abstract ..... 15th December, 2019  
Confirmation of abstract ..... 20th December, 2019  
Submission of full paper ..... 10th January, 2020  
National Seminar ..... 25th January 2020  
Note: No TA/DA shall be paid.

## Seminar Committee:

**Dr. Nilay Yajnik**  
Provost - NUV

**Mr. Rajesh Talati**  
Registrar - NUV

**Dr. Sujatha S. Patil**  
Associate Professor &  
Principal for  
Law SBL - NUV

**Dr. Hitesh Bhatia**  
Associate Professor &  
Head SBL - NUV

## Organising Committee:

### Faculty of Law - SBL

**Mr. Navin Sinha (Seminar Co-ordinator)**  
**Ms. Madhura Thombre**  
**Ms. Stella Joice**  
**Ms. Heeranmayee Chandrani**

### Student Council

**Ms. Devayani Puranik**  
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**VENUE**  
**NAVRACHANA UNIVERSITY,**  
Vasna-Bhayli Road, Vadodara



**NAVRACHANA**  
**UNIVERSITY**

**NATIONAL SEMINAR**

# Law and Social Transformation In India

**25<sup>th</sup> January, 2020**

**SCHOOL OF**  
**BUSINESS AND**  
**LAW**





## About Navrachana University

Navrachana University is a Private University established under the Gujarat Private University Act, 2009. The University has Five schools: School of Business and Law, School of Engineering and Technology, School of Liberal Studies and Education, School of Environmental Design and Architecture and School of Science. We have around 22 programs across all the schools. The University has embarked on a new educational paradigm that lays simultaneous emphasis on disciplinary education, inter-disciplinary education, professional education and general education.

## About School of Business and Law

Working in close association with the industry and the academic experts, right from the curriculum development stage to student's projects, internships and work placements, School of Business and Law at NUV offers several unique undergraduate and postgraduate level programs in the field of Management (BBA and MBA), Law (BBA-LLB Integrated) and Masters of Management Studies (MMS).

## Seminar Concept:

Law derives its normative force from the society and it is a fundamental instrument of social transformation. Law reflects the will and wish of the society. There are two aspects of it- 'Law changes the society' and 'Society changes the law'. Law changing the society indicates social development, while society changing the law is a sign of maturity. By extension, therefore, the study of law and social transformation is about our own contributions in fostering social metamorphosis while also being subject to change at the same time.

Social transformation is about changing societal status quo, reflected most often in class discriminations and gender stereotypes. To that extent, India's legal system, interspersed with a plethora of gender sensitive laws and a dedicated judiciary, is committed to eradicating gender discrimination from the society. That being said, we are also witness to some of the most horrifying instances of sexual assault, cruelty and violence against women in the society. While we are making efforts-through institutional upgradation or legislative amendments-to counter the problem, it is time for us to ponder deeper into the issue and analyze the effectiveness of our legal system as a whole.

Law shares a dynamic relationship with society. It is a process and a continuous one at that. At times the interface is subtle and may take years to manifest. This may be true of laws committed to environmental protection where the transformation may not be immediately visible. Sometimes, on the other hand, changes may have to be forced. This may be true of laws made to eradicate societal prejudice. All in all, the interface between law and society follows a paradigm in which one acts upon the other while being acted upon simultaneously. The dynamism is a product of not only how society reacts to law but also how law reacts to societal needs.



## Aim/Object

The present seminar is an effort to study the innate relationship of law and society. It undertakes to make a serious enquiry as to how the interface could be better utilized to usher in societal changes that are long overdue. For this purpose, the seminar contains a series of themes and subthemes dedicated towards understanding the interrelationship between law and society under different categories and contexts.

## Target Audience

The seminar is open to academicians, students, legal professionals and anyone interested in the subject.

## Theme

The themes for the seminar are as follows

- Contemporary Challenges to the Constitution of India.
- Gender justice and Laws in India
- Emerging Trends in Environment Law and Policy
- Child Rights and Child Protection-Issues and Challenges
- Role of IPR in the Present Era
- Changing dimensions of Media law
- Companies Act: Issues and Challenges
- Prospects and Challenges for Alternative Dispute Resolution Mechanism

## Call For Papers:

Research papers, Articles & Case Study are invited on various sub-themes of the seminar.

## Submission Guidelines:

The abstract shall not exceed 300 words.

### It should include the following:

- Title of the paper
- Keywords
- Name of the author/s
- Designation
- Name of the institution
- E-mail address
- Contact details:

The abstract shall be sent [seminar.nuv@gmail.com](mailto:seminar.nuv@gmail.com) with the subject line "Abstract - National Conference on Law and Social Transformation".